

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 443 of 2014

Santosh Singh ... .. Petitioner  
Versus  
The State of Jharkhand ... .. Opp. Party

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CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

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Through Video Conferencing

10/10.09.2020

1. Learned counsel for the petitioner Mr. Surendra Prasad Sinha is present.
2. Learned counsel for the opposite party-State Ms. Priya Shrestha is also present.
3. This revision application has been filed for the following reliefs: -

*"That the present Revision application is directed against the Judgment of conviction arising out of Sadar (Town) P.S. Case No. 96 of 2005, corresponding to (G.R. Case No. 377 of 2005) dated 18/3/2005, passed by Sri Satya Nath Sinha, the Additional Chief Judicial Magistrate, Palamau at Daltonganj, vide judgment dated 12/08/10 under Sections 387/34 and 379/34 of the Indian Penal Code, S.I. for Three Years for offence under Section 387/34 of the Indian Penal Code, and S.I. for one year for the offence under Sections 379/34 of the Indian Penal Code. However both the sentences shall run concurrently which was confirm by Judgment dated 20/01/2014, passed by Sri Raghubar Dayal, the Additional Sessions Judge-VII, Palamau at Daltonganj in Criminal appeal No. 99 of 2010."*

4. Learned counsel for the opposite party-State submits that pursuant to the last order, she has received instruction that the sole petitioner has expired as back as on 14.10.2014 during the pendency of the present revision application and accordingly, appropriate order may be passed.

5. Learned counsel for the petitioner submits that apart from the information regarding death of the sole petitioner, he does not have any further instruction.
6. Considering the aforesaid facts and circumstances, the present revision application is treated as abated .
7. Let the lower court records be sent back to the learned court below.
8. Let a copy of this order be communicated to the learned court below through 'e-mail/FAX'.

**(Anubha Rawat Choudhary, J.)**

*Mukul*